#### COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

# APPEAL NO. 13 of 2017 AND APPEAL NO. 219 OF 2017 & IA No. 769 of 2017

Dated: 26<sup>th</sup> October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

#### **APPEAL NO. 13 of 2017**

Indian Wind Power Association (IWPA) .... Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Kumar Mihir

Counsel for the Respondent(s) : Ms. S. Venkatesh

Mr. Pratyush Singh

Mr. Sandeep Rajpurohit for R-1

Mr. G. Umapathy

Mr. Aditya Singh for R-2

Ms. Mandakini Ghosh Ms. Aradhna for R-3

### APPEAL NO. 219 OF 2017 & IA No. 769 of 2017

M/s Green Energy Association .... Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant(s) : Ms. Ritika Singhal

Mr. Varun Mohan Ms. Aradhna Mishra

Counsel for the Respondent(s) : Ms. S. Venkatesh

Mr. Pratyush Singh

Mr. Sandeep Rajpurohit for R-1

Mr. Nitin Gaur for R-2

#### **ORDER**

Learned counsel for the appellant in Appeal No. 219 of 2017 seeks two weeks more time to file rejoinder. She may take steps to file the same on or before 10.11.2017 after serving copy on the other side.

List these matters on 23.11.2017.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/vg